

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No.12129 of 2014

(Arising out of OIA-DMN-EXCUS-000-APP-004-14-15 dated 21/04/2014 passed
Commissioner of Central Excise, Customs and Service Tax-DAMAN)

Vita Biopharma Pvt Ltd

141 & 143 Pandhal Udyog Nagar,
Bhimpore, Nani Daman,
Daman, U T Of Dadra & Nagar Haveli

.....Appellant

Versus

C.C.E. & S.T.-Daman

3rd Floor...Adarsh Dham Building, Vapi-Daman Road, Vapi
Opp.Vapi Town Police Station,
Vapi, Gujarat
396191

.....Respondent

APPEARANCE:

Sh. Anand Nainawati, Advocate for the Appellant
Sh. Sanjiv Kinker Superintendent (AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
HON'BLE MEMBER (TECHNICAL), MR. RAJU**

Final Order No. A/ 11226 /2021

DATE OF HEARING/ DECISION : 10.03.2021

RAMESH NAIR

The concerned Commissionerate of Central Goods and Service Tax submitted a list of cases including the present case which have been settled under Sabka Vishwas (Legacy Dispute Resolution Scheme), 2019 and discharge certificate has been issued.

2. Considering this position, we find that since the case has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 the appeal lying pending in this tribunal shall be deemed to have been withdrawn in terms of section 127(6) of Chapter V of Finance (No.2) Act, 2019.

3. Accordingly, the appeal is disposed of as withdrawn.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**